REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated : 3 AUG 1989.

| REVIEW APPLICATION | NO. | 67 | |
|--------------------|-----------|----|---------|
| IN APPLICATION NO. | 385/87(F) | | 91 d #2 |
| W.P. NO. | | | |

Applicant(s)

To

Shri H.R. Nagesh

V/s

Respondent(s)

The Secretary, M/o Information & Broadcasting, New Delhi & 3 Ors

- Shri H.R. Nagesh 1. No. 176, 9th Main V Block, Jayanagar Bangalore - 560 011
- Shri B.S. Venkatesh Advocate 128, Cubbonpet Main Road Bangalors - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

passed by this Tribunal in the above said application(s) on 28-7-88

DEPUTY REGISTRAR

(JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTYEIGHTH DAY OF JULY, 1988

Present: Hon'ble Shri P. Srinivasan .. Member (A)

Hon'ble Shri Ch. Ramakrishna Rao .. Member (J)

REVIEW APPLICATION NO.67/1988

Shri H.R. Nagesh S/O. Shri H.S. Rangaswamy Films Checker Films Division No.11, New Mission Compound Lalbagh Road Bangalore - 560 027.

.. Applicant

(Shri B.S. Venkatesh, Advocate)

Vs.

- The Union of India represented by the Secretary Ministry of Information and Broadcasting, New Delhi.
- 2. The Chief Producer
 Films Division
 Ministry of Information and
 Broadcasting, Govt. of India
 No.24, Peddar Road
 Bombay 26.
- 3. The Branch Manager
 Films Division
 Ministry of Information and
 Broadcasting
 No.11, New Mission Compound
 Lalbagh Road
 Bangalore 560 027.
- 4. The Administrative Officer Films Division Ministry of Information and Broadcasting, No.24, Peddar Road Bombay 26.

.. Responden

This application has come up for hearing before the Tribunal today, Hon'ble Shri Ch. Ramakrishna Dember (J), made the following:

ORDER

By this review application, the applicant wants us to review our order dated 29.7.1987 passed



application no.385/1987. In that order, we had noted that two circulars issued by the respondents in 1983 and 1985 regarding tests to be held for promotion to the posts of Film Shipper (FS) had not been shown to the applicant and that therefore he could not take the test during those years. If he had taken the test in either of these years and had passed the same, he could have been appointed FS on a regular basis, but that did not happen. We, therefore, directed the respondents to remedy the grievance of the applicant by holding a special qualifying test for promotion to the post of FS within a period of four months from the date of receipt of that order. We also directed that "if he qualifies in the test so held, he should be promoted on a regular basis for the post of FS from the date from which any junior of his may have been so promoted as a result of the test held in 1983-1985. If so appointed, the applicant will be given seniority in the post of FS in accordance with such appointment".

2. In this application, it is submitted by the applicant that though the qualifying test was held and the applicant passed the same and was also promoted on that basis as FS, he had been treated as having been promoted regularly only from 1985, while, according to him, he should have been given seniority from 1983. The applicant also contends that this Tribunal should have in its order directed the respondents to restore the seniority of the applicant with effect from 1983.

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3. Shri B.S. Venkatesh, learned counsel for the applicant, has been heard. It will be seen from the narration above, that what the applicant seeks is a change in the terms of our order. This would not be permissible by way of review. If he is aggrieved with the action of the respondents, he has to file a fresh application. We, therefore, reject this application for review at the admission stage itself.



Sch/MEMBER (A)

Sal-MEMBER (J)

TRUE COPY

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE